do with the Bill and, therefore, we stage a walk out in protest.

[At this stage several hon. Members left the Chamber]

SHRI BHAGWAT JHA AZAD: I want to put the record straight. It is the hon. Members, Shri Kalyan Roy and Shri Bagaitkar who threw the challenge. They said: "We challenge the Government and we will take the issue to the streets". I know the workers are with us and we know what happened at the time of the 19th January strike. I said: "If you throw that challenge, I accept it". It is they who threw the challenge. And I have accepted it. This is just to set the record straight.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

MR. DEPUTY CHAIRMAN: I would like to know whether we proceed with the next Bill. We will now take up the Motor Vehicles (Amendment) Bill, 1982.

THE MOTOR VEHICLES (AMENDMENT) BILL, 1982

ः नौवहन तथा परिवहन मंत्रालय में राज्य मंत्री (श्री सीताराम केसरी): श्रीमन मैं प्रस्ताव करता हूं कि ---

"मोटर यान श्रधिनियम, 1939 का श्रीर संशोधन करने वाले विधेयक पर. जिस रूप में वह लोक सभा द्वारा पारित किया गया है, विचार किया जाये।"

The question was proposed.

श्री लाल कृष्ण स्नाडवाणी (मध्य प्रदेश): **ए**पसभापति जी, मैं सदन के नेता महोदय से यह निवेदन करूंगा कि खाली जो दो

मनी बिल हैं, जिन हो पास करना आवश्यक है उसको पास कर लिया जाये । लेकिन इस बिल को ग्रगले सैशन के लिये छोड दिया जाय, यह मेरा निवेदन है।

श्री सीताराम केसरी: मेरा ग्रापसे निवेदन है कि चंकि इस बिल का संबंध दुर्घटनात्रों से है स्रौर स्राप जानते हैं कि दुर्घटनात्रों में मरने वाले लोग गरीब ग्रौर कमजोर वर्गों के लोग होते है, इसालये सदन से मेरा निवेदन है कि इस विधेयक को निश्चित रूप से पास कर दिया जाये । यह गरीबों से संबंधित बिल है। , ,

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश) : कहने के लिये तो है। लेकिन सच बात तो यह है कि इसके ग्रन्दर एक प्रोविजन है कि ग्रगर मेरी मोटर गाडी से, मेरे ड़ाइवर से, किसी को घोट लग जाय तो किसी सब्त की ग्रावश्यकता नहीं है, मुझे 15 हजार रुपये देने पड़ेंगे। किसी सब्त की भ्रावश्यकता नहीं है। उस पर जाने की ग्रावश्यकता नहीं है। श्रगर कोई श्रादमी जानबुझकर श्रात्म-हत्या करने के लिये ग्राता है तो उसको उसके द्वारा 15 हजार रुपया दिया जायेगा । इसलिये यह जो है इसको सोच-सम झ कर फिर लाया जाये।

श्री लाल ३. हण ग्राडवाणी : मैरिट पर ...

श्री जगदीश प्रसाद माथुर : मेरा ड्राइवर चला रहा है। किसी ने उसके **ग्रागे ग्राकर ग्रात्म हत्या कर ली, या चोट** लग गई तो उसके लिये उससे पैसा ले लेंगे ...

श्री सीताराम केसरी : इंश्योरेंस है, व्यक्ति की बात नहीं है। इंश्योरेंस कम्पनी पे करेगी, स्रादमी नहीं पे करेगा । मेर श्रापसे निवेदन है कि क्योंकि यह कमजो

[11 AUG. 1982]

वर्ग से संबंधित है, इसलिये इस पर ग्राज ही, विचार किया जाये।

श्री हक्मदेव नारायण यादव (बिहार): उपसभापति महोदय,

श्री उपसभापति : ग्राप बैठ जाइये. उनको बुलाया है, उनको बोलने दीजिये। **अाप बाद में कह दीजियेगा ।**

Yes, Mr. Ramakrishnan. You speak first.

RAMAKRISHNAN SHRI R. Nadu): (Tamil Mr. Deputy Chairman, Sir, knowing the sense of the House, I won't take much time. But it is very unfair to expect that a legislation, just because the House is tried, should be passed in a hurry and this I cannot appreciate. Still, knowing the feelings of my honourable colleagues. . O.K., Sir, if they do not want this now, I will stop.

SHRI LAL K. ADVANI: Deputy Chairman, Sir, I would once again request the Leader of the House to take up this later. It may be that we will agree to it; I do not know really. But I need time to consider it. That is After all, we have without this kind of a legislation for the last so many years and heavens are not going to fall if you allow the House to consider it after full deliberation. Sir, when I discussed this, I said that so far as the Money Bills are concerned, the House should pass them because if they are passed now, they cannot be passed and, therefore, we were willing to co-operate. But, in present case, this can be held over till the next session and the other ones you can certainly pass.

LEADER OF THE THEHOUSE (SHRI PRANAB MUK-HERJEE): Sir, there is a little urgency so far as this particular Bill is concerned. As the honourable Members are aware, my honourable Colleague, the Transport Shipping and Minister the specgot

cial permission of the Speaker to waive, the notice period in the other House and in the other House this received support from almost all sections the House. That why Ι have suggested that should this be taken up; otherwise, there was no urgency, and if the Minister did not feel it necessary, I would have readily agreed.

SHRI JAGDISH PRASAD MA-THUR: What is the urgency now?

SHRI PRANAB MUKHERJEE: urgency is there and the Minister, when he replies will tell you that the urgency is. We cannot just decide the urgency of each merely because you are raising the ques-The urgency is there and that is the reason why he wanted to have this passed and even the notice period was waived by the Speaker of the Lok Sabha the Lok Sabha discussed it and it received the support of every section of the House. This is the position. We wanted to introduce this and we wanted to have this benefit given to the accident victims with immediate and that is the urgency and this urgency will have to be understood. This is one of the imporsocial security measure: whereby the victims of accidents will get some benefit out of the legislative enactments. So, this i the urgency and I would reques the honourable Members to ar preciate this point and to agre to it.

श्री हक्मदेव नारायण धादव : उपसभा पति महोदय, यह मोटर वैहिकल एक यह जो है, इसमें एक्सीडैन्ट्स को रोक के लिये कानुन बना रहे है। लेकिन हाउ में पास कराने के लिये एक्सीडेंट कर रहे तो कैसे होगा । इसलिये मेरा निवेदन कि ऐसा मत करिये।

DEPUTY CHAIRM! MR. Yes. Mr. Ramakrishnan, you continue your speech now.

RAMAKRISHNAN: SHRI R. Mr. Deputy Chairman, Sir, I fully appreciate what the honourable Leader of the House has said. There is definitely urgency to pass this Bill. Whenever air accidents happen or train accidents take place, they receive wide publicity all over the country through the media of newspapers, radio and so on. But road accidents, whenever they occur, do not receive publicity at all and the persons who are killed in road accidents are generally the poor and illiterate people. But I do not exclude the other sections of the society who may also get involved in road accidents. It is definitely good that the Government has come forward with this piece of legislation and it is a very good legislation although one may have a difference of opinion on the quantum of compensation provided in the various sections. For example, it is five thousand rupees to be given for death and one thousand rupees for grievous hurt. Also, Sir, the setting up a fund called the Solatium Fund contributions from the Government, the State Governments and from the General Insurance Corporation is the most welcome feature.

Sir, in this connection, I would like to say a few words which will sadden the heart of every person. Sir, I do not know whether India may be leading in so many other spheres or not, but you and perhaps the whole House will be shocked to know that as against the world tally of 250,000 persons killed every year, 7 million people were injured in road accidents in India. Alone in 1981, we have got the dubious record of as many as 24805 people having been killed. These 25,000 people out of 250,000 form nearly 10 per cent of the road accidents in the world which reult in fatalities in India.

Sir. again. the incidence of deaths on roads per 10,000 cles lowest in a small country, an under-developed country, like Indonesia where it is 3.9 per cent. In a very developed country like the United States it is 4.7 per cent, In Sweden it is 5 per cent, in Germany it is 12.5 per cent; but you will be shocked to know that the total incidence of deaths on roads per 10,000 vehicles in India is 65 per cent. It is very shocking to know that 24 per cent of the people who are killed in road accidents in India are children below the age of 16, 21 per cent belong to the age-group of 17-24 and 49 per cent belong to the age group

Sir, it is really a sad thing. You will note that the Institute of Road Safety has brought out statistics that 70 per cent of the road accidents in India are due to commercial vehicles, that is, and buses. Sir, it is absolutely necessary that since road accidents take so much toll in this country. the Government, whether at the Centre or in the States, should bring forward a very comprehensive penal legislation to see that this sort of accidents, are deterred in future. Sir, nowadays it is easily said that the easiest way to kill a person in India is to take a lorry and crash it into his scooter or his motor car. Life in India scems to be so cheap that it is absolutely necessary that the hon. Minister should also bring forward a comprehensive Bill which will take note of all these things and which can make provisions for these matters. Sir, even in the Statement of Objects and Reasons the Minister himself observes that the Law Commission has several recommendations and that only such recommendations as are of very urgent nature the hon. Minister has brought forward in this amending Bill and later the

other things will be carefully studied and they will bring another Bill in a later session. I hope that this will be done very soon.

Sir, one must also consider that the nature of the roads in India is very bad. This is a matter which also, fortunately, comes under his own Ministry of Shipping and Transport, and I hopt that he will take care to see the state of the national history good that the continuation of the state of the national history.

man roads or the American roads, you will find that Indian roads are not good enough, and this is one of the causes of accidents.

Sir, many of the parts of lorries and buses in India which the manufacturers well are second grade or third grade quality-like spare parts, tyres and other things which they supply to various corporations. And this is also one of the reasons of accidents. So there should be a monitoring cell or a surprise inspection cell which will form a part of the Ministry which will inspect all these things so that only high quality parts come in.

Then, Sir, in India we have absolutely no traffic consciousness. We are a land of bullock carts, goats, sheep, cows—all sorts of animals walking on the roads carefree. These are traffic hazards. And unless something is done to inculcate a sense of traffic consciousness in the people from a very young age. I do not think the road accidents in India will be any less.

Sir, in metropolitan cities a lot of accidents take place. One of the reasons why a lot of accidents take place is jay walking by the citizens. Even responsible citizens belonging to the higher strata of society do not cross the road in zebra crossing or pedestrian crossing. They just cross the road wherever they like, which causes

a lot of accidents. So there should be a sort of heavy fine imposed on jay-walking, and this is something for which the Minister should bring forward a comprehensive Bill.

Sir, only one or two more points I would like to make. Sir, a very welcome feature of the Bill is that he has insisted that all the vehicle numbers should be in Arabic numerals. This is the most welcome feature. A person in Tamil Nadu does not know Hindi. Similarly a person who comes from the Punjab or Haryana does not know Tamil script. Even I do not know the Tamil script properly in the sense of old numerals or script. So the provision that has been brought forward for Arabic numerals is a very welcome provision. But the more important thing is to see that it is implemented in practice. Then, Sir I would conclude by saying a few things. About the compensation I would say that it is very difficult for the poor illiterate man in the rural areas who gets involved in an accident to go to the tribunai getting compensation. You should help him by some sort of legal aid cells so that he is able to get the compensation.

The compensation provided by this bill is only marginal or minimal and it is not the total compensation. In India we had the case of one Ajit Singh of Gujarat. The Supreme Court gave a very bad observation against the various tribunals that he was killed in a road accident in 1966 and his wife and children had to wait for 15 long years to get the paltry compensation of 19,120 rupees the Harayana Government made a laughing stock of itself when they contested a compensation given to a accident victim of only R 14,400. They went in appeal up to The Supreme Supreme Court. Court. Judges had to come down heavily on them.

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[Shri R. Ramakrishnan]

Amount of compensation is little. In an air accident, Rs. 1,50,000/- are given. In train accidents. Rs. 50,000/- are given. In road accidents, you get compensation through the tribunals. You know how the Judges act in these cases. Therefore, there should be a complete re-evaluation of this matter.

Although this Bill is to be welcomed it right now, there are certain features in particular which are to be more welcomed. Photograph on the driving licences has to be greatly welcomed. I think the hon. Minister will come forward with a comprehensive Bill on this subject. Thank you.

GULAM SHRI RASOOL MATTO (Jammu & Kashmir): Mr. Deputy Chairman, Sir, I was inclined to agree with Shri Lal Krishan Advani that this Bill be postponed. After the Leader of the House explained the urgency of the matter. I am inclined to agree to this Bill being passed today itself. I agree to what has been said by my friend, Mr. Ramakrishnan. On the Jammu and Kashmir highway, there are a lot of accidents which take place and there is no compensation. Mr. Krishnan has made several points. I will request the Minister kindly to consider them so that compensation is paid in time. There two points which need to be considered. Firstly. Mr. Mathur has raised the point with regard to these people who want to commit suicide and throw themselves under a vehicle. The second point is about the quantum of compensation which, to my mind, is much less. As the legislation has already been passed by the other House. I agree to pass the Bill today and would request him come forward with the a mendments of Mr. Mathur in the next Bill for raising the quantum of compensation and also to identify those who want to commit suicide.

With these words. I support the Bill.

श्री हक्मदेव नारायण यादव पति महोदय, विधेयक में सरकार की मंशा ग्रच्छी भी हो ग्रीर सरकार का इरादा बढिया भी तो हो श्रौर जैसा कि केसरी जी ने कहा कि गरीबों के लिये जो रास्ता चलते चलते मार दिये जाते फायदे के लिये लाये है लेकिन इसके वावजुद भी कानून को ऐसा बनाना चाहिए कि जो कानून न्याय दिला सके, ऐसा नहीं हो कि न्याय के बदले अन्याय होने लगे। मैं ग्रपना ही उदाहरण दे दूं जैसे ग्रापने कह दिया कि वर्दी में कोई भी पुलिस ग्रधि-कारी किसी भी ड्राइवर या कन्डक्टर का लाइसेंस चैक कर सकता है। कहीं भी कोई भी पुलिस अधिकारी वर्दी में यह कर सकता है। लेकिन पुलिस ग्रधिकारी का क्या हाल है, वर्दी वालों का क्या हाल है। भगवान ही जाने, दूसरों की बात तो जाने दीजिये।

उपसभापित महोदय, दरभंगा में मेरे नाम से मेरा ट्रैक्टर अपना सामान लादकर जा रहा था । मेरे ड्राइवर को पकडकर वर्दी वाले ने उससे 140 रुपये ले लिये। जव ग्रोनरिशप मेरे नाम से लिखा हुग्रा है, उसमें लिखा है हक्मदेव नारायण यादव. एम० पी०, मेरे ड्राइवर के पास लाइसेंस है फिर भी उस से 140 रुपये ले लिये। मैंने श्राई जी को लिखा, चीफ मिनिस्टर को लिखा, डी श्राई जी से मिल कर कहा, कुछ नहीं हुम्रा । ग्रौर वह हवलदार की पोस्ट पर था प्रमोशन पाकर जमादार हो गया, उसका बाल बांका नहीं हम्रा। यह मैं मजबूरी में कह रहा हूं, 1980 की घटना है । तो जो वर्दी वाले हैं जब एम पी के साथ यह दुर्घटना करते हैं तो साधारण ट्रक वाले या गाड़ी वाले अथवा जीप वाले या स्कूटर वाले की क्या दुर्दशा होती होगी । वह तो भगवान जाने । वर्दी में साक्षात यमराज महराज खडे रहते हैं चौराहे पर । ट्रक जा रहा हैं

हाथ दिखा दिया श्रीर 10-20 रुपये नहीं देते तो लाइन नहीं देंगे कहेगे घेरो । ग्राप कहीं भी चले जाइये उपसभा-पति महोदय, अगर आपको पहचानते नहीं हैं तो किसी भी ट्रक को बिना पैसे लिए जाने नहीं देते हैं । केसरी जी को ग्रगर पहचानते नहीं तो ग्रगर वे भी जाना चाहोगे तो नहीं जाने देंगे।..(व्यवधान) ...जो टुक लेकर चलते हैं, उस पर सामान लेकर चलते हैं, बस वाले चलते हैं हर चौराहे पर ट्रैंफिक पुलिस के जवान खर्ड रहते है ग्रौर विना पैसा जाने नहीं देते। इन जगहों पर जो पोस्टिंग होती है तो इसके लिये वडे पुलिस ग्रंधिकारियों को पैसा दिया जाता है । मैं कहता हूं कि स्नापकी मंशा है ग्रापने दे दिया कि बिना लाइसेंस के कोई नहीं चलायें, पुलिस ग्राफिसर को ग्रधिकार है कि वह जहां पावे चैंकिंग कर दें। लेकिन ग्राप लाखों च हें पर हर चौराहे पर केसरी जी पुलिस की वर्दी पहन कर चैकिंग पर नहीं रहेंगे, ग्राजाद साहब नही होंगे, कल्प-नाथ राय रहेंगे नहीं । जिनको स्राप पावर दे रहे हैं पावर लेकर खड़े रहें में ग्रौर ग्रापकी पावर का मिसयूज करेंगे। तो कोई भी म्रादमी पुलिस का जो इस पावर मिसयूज करेगा उसको कैसे रोका जाय इसकी जिम्मेदारी श्रापकी है। ग्रगर कोई किसी जगह से किसी ट्रैफिक पुलिस के बारे में कोई शिकायत ग्राती है तो इसके ऊपर विजिलेंस रहना चाहिए जो इन बातों को देखें। दरभंगा में एक एसः पी० थे श्री शिव चन्द्र झा। वे बढ़े ईमानदार थे ग्रौर ईमानदारी के कारण उनको वहां पर रहने नहीं दिया उनको वहां से भगा दिया। तो इन शिव चन्द्र झा एस पी० ... (व्यवधान) ...नही थे ये एस० पी० झा नहीं, दूसरे एसः पीः झा हैं। तो उस समय वह चैंकिंग करते रहते थे ग्रौर कोई किसी से पैसा नहीं ले सकता था

ग्रौर जब तक वह मौजूद रहे ट्रैफिक का काम भी ठीक ढंग से होता रहा ।

दूसरी बात जो इसमें कही गयी है वह यह है कि मरेगा तो मरने वाले को 15 हजार रुपया श्रौर निकम्मा होने वाले को 7 हजार रुपया। मैं कहता हूं कि जिंदगी की कीमत श्रगर इस तरह से लगाते हो तो इस में यह भी कर दो कि ग्रगर एक टांग ट्टेगी तो 7 हजार रुपया, एक हाथ टूटेगा तो 9 हजार रुपया ग्रौर अगर सर फुटेगा तो 11 हजार रुपया, हर गरोर के पार्ट के हिसाब से इस में लगा दिया जाये कि मरने पर 15 हजार ग्रोर निकम्मे होने पर 7 हजार ग्रौर इस पर इतना बांध दिया तो मतलब यह कि जिन्दगी की कीमत का मुल्यांकन न्राप इस तरह से करते हैं। ग्रगर कोई कार्वाला किसी को मार दे ग्रौर कहते हैं कि मालिक कम्पनसेशन देगा 15 हजार रुपया, यह पहले मिलता था, या नहीं मिलला था, मुझे नहीं पता लेकिन आप दिलाने की कोशिश कर रहे हैं यह धनराशि तो मुझे इसमें कोई एतराज नहीं है। लेकिन मैं यह कहंगा कि जिन्दगी की कीमत 15 हजार मत लगाइये, जिन्दगी की कीमत रुपये में मत लगाइये स्रौर कानुन ऐसा बनाइये ...

श्रो उपसभापति : ग्रापने कह दिया ग्रब समाप्त करिये।

श्री हदमदेव नारायण यादव : श्राखिरी वात मैं यह भी कह दूं कि मान लिया जाये कि मैं कार वाला हूं ग्रौर मेर। ड्राइवर है ग्रौर किसी से उसकी दुश्मनी है श्रौर वह उसकी देह पर जाकर मार देता है श्रौर उस पर 15 हजार रुपया जुर्माना लिया जायेगा तो यह जो इस में खतरा है कि किसी कार वाले व्यक्ति का इरादा नापने का कोई थर्मामीटर नहीं है। जैसा कि कोई ड्राइवर है उस पर यर्मामीटर

श्री हक्मदेव नारःयण यादव]

लगाकर देख लिया जाय कि उसकी नीयत पाक-साफ रहेगी या नहीं । तो इसके लिये श्राप क्या व्यवस्था कर रहे हैं ?

श्री उपसभापति : श्री जगदीश प्रसाद माथुर ।

श्रो जगदोश प्रसाद माथुर : श्रीमन्, बिल का जो उद्देश्य है उससे कोई ग्रसहमति हो हो नहीं सकतो । उद्देश्य है गरीबों को जो कई बार चोट पहुंचती है, हत्या हो जाती है, तो उस को किस तरह से कम्पनसेशन दिया जाय ग्रौर मृत्यु होने पर 15 हजार रुपये की कीमत देना तथ किया है। 15 हजार रुपया किसी के जीवन का मूल्य नहीं हो सकता है यह बिल्कुल सच है।

श्री उपसमापति : पेइंग कैपे सिटी भी देखनी है।

श्री जगदीश प्रसाद माथुर : तभी संभव है कि 15 हजार से 5 लाख कीमत दी

जाय । (ध्यव्धान) इसलिये मैं इस बिल का समर्थन करता हूं कि इस में जो प्राइवेट ड़ाइवर, चलाने वाले हैं उनके लिये फोटोग्राफ की व्यवस्था की गई है। यह ठीक किया गया है, इसकीं स्रावश्यकता थी जो इतने दिनों तक नहीं हम्रा । क्योंकि इसके म्रभाव से कई बार क्या होता था कि किसी का लाइसेंस कोई लेकर चला जाता था ग्रौर पता नाम बगैहरा बताकर चलाता रहता था, ग्रब यह नहीं हो सक्या । लेकिन यह जरूर होगा कि जवानी में जो लाइसेंस बनायेगा बढापे में उसकी शकल बदल जायेगी।

श्री उपसभापति : फोटो भी बदल दिया जाय ।

श्री जगदीश प्रसाद माधुर : दूसरा, यह भी ठीक किया गया है कि जिनके पास लाइमेंस है उनको 6 महीने के भीतर श्रपना फोटो चिपकाने की व्यवस्था है, इसके लिये तो व्यवस्था हर स्थान पर पहले से कर देनी चाहिए थीं क्योंकि प्राइवेटली गाडी चलाने वाले बहुत लोग हैं ग्रीर हर ग्रादमी वहां जाकर खडा हो यह बडा मुश्किल है। तो इसके लिये व्यवस्था पहले से कर लेनी च।हिए ताकि कैम से कम ऋाधिरी 3~~4 महाने में सब लोग ग्रपना ल इसेंस बनवा सकें। थोडी वात म ग्रपने पालियामेंट मैम्बर्म के लिये कह दूं। उन को ग्राप यह सुविधा दें कि फोटो लगवाने के लिये क्यू मे न खडा होना पड़े। मै यह विश्वास करता हं कि यह बिल वास्तव में तभी एफैक्टिव होगा जब स्कीम श्रायेगी । जल्दी से जल्दी यह स्कीम ला कर ग्रमले सैशन से पूर्व इस को लागू कर दें, इतना ही मैं कहना आहता हूं।

श्रो सीताराम केसरी : उपसभापति महोदय, मोटर वेहिकलस संशोधन विधेयक बहुत ही निर्दोष है। जो यादव जी ने कहा हाथ टूटने और पांव टूटने के बारे में उस के बारे में स्थिति यह है कि जो व्यक्ति दुर्घटना में परमानेन्टली डिसेविल्ड होगा उसे माढ़े सात हजार रुपया तत्काल मिलेगा। उस के श्राधार पर वह केस भी कर सक ा है कोर्ट में। उस से ज्यादा उसको कोर्ट संमिल सकता है। इसी तरह 15 हजार दुर्घटना ग्रस्त होने पर मृत्यु के बाद उस व्यक्ति के उत्तराधिकारी को मिलेगा । उस का उत्तराधिकारों कोर्ट में भी जासकता है ज्यादा मुद्राव े के लिये। इस में इसका प्रावधान है । जहां तक काम्प्रीहेंसिव बिल की बात है, में उन है सुझाव का स्वागत करता हूं ग्रौर शीघ्रातिशीघ्र काम्प्रेहेंसिव बिल लाने की कोशिश क्रूंगा।

and the state of t

जहां तक पारित होने के बाद बिल को कियात्मक रूप देने की बात है, मैं यहा सदन के सामने यह आग्वासन देता हूं कि इस बिल के पारित होने के बाद इस को शीन्नातिशीन्न कियात्मक रूप दूंगा और जो दुर्घटनाग्रस्त व्यक्ति होंगे, उन की मृत्यु होगी या डिसेबिल्ड होंगें उन्हें मुग्रावजा निश्चित रूप से मिलेगा। इसी के साथ मैं सदन से आप के द्वारा निवेदन करूंगा कि इस निर्दोष और सगुण संशोधन विधेयक को स्वीकार करे।

MR. DEPUTY CHAIRMAN: Now I will put the motion.

The question is:

"That the Bill further to amend the Motor Vehicles Act, 1939, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause by clause consideration of the Bill.

Clauses 2 to 10 were added to the Bill.

MR. DEPUTY CHAIRMAN: In clause 11 there are two amendments but the mover is not present. So, I will put clause 11 to vote.

The question is:

"That clause 11 stand part of the Bill."

The motion was adopted.

Clause 11 was added to the Bill.

Clauses 12 and 13 were added to the Bill.

MR. DEPUTY CHAIRMAN: In clouse 14 there are two amendments but the mover is not present. So, I will put clause 14 to vote.

The question is:

"That clause 14 stand part of the Bill."

The motion was adopted.
Clause 14 was added to the Bill.

Clauses 15 to 27 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

श्री सीताराम केसरी ः मै प्रस्ताव करता हूं कि .

"यह विधेयक पारित किया जाये।"

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

THE IRON ORE MINES AND MANGANESE ORE MINES LABOUR WELFARE CESS (AMENDMENT) BILL, 1982.

THE IRON ORE MINES AND MANGANESE ORE MINES LABOUR WELFARE FUND (AMENDMENT) BILL, 1982.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI BHAGWAT JHA AZAD): Sir, I beg to move:

"That the Bill to amend the Iron Ore Mines and Manganese Ore Mines Labour Welfare Cess Act, 1976, as passed by the Lok Sabha, be taken into consideration.

Sir, I also move:

"That the Bill to amend the Iron Ore Mines and Manganese Ore Mines Labour Welfare Fund Act, 1976, as passed by the Lok Sabha, be taken into consideration."